

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No.III**

SERVICE TAX APPEAL No.42259 OF 2013

(Arising out of Order-in-Appeal No.115/2013-ST dt. 31.07.2013 passed by Commissioner of Customs & Central Excise (Appeals), No.1, Foulks Compound, Annai Medu, Salem 636 001)

M/s. Surya Consultancy
No.8, RPR Complex, Four Roads,
Salem 636 009.

... Appellant

Versus

The Commissioner of GST & Central Excise, Respondent
No.1, Foulks Compound,
Annai Medu,
Salem 636 001

APPEARANCE :

None
For the Appellant

Mr. N. Sathya Narayanan, Assistant Commissioner (A.R)
For the Respondent

CORAM :

Hon'ble Ms. SULEKHA BEEVI, Member (Judicial)
Hon'ble Mr. VASA SESHAGIRI RAO, Member (Technical)

Date of Hearing : 25.07.2023
Date of Decision : 25.07.2023

FINAL ORDER No.40611/2023**ORDER : Per Ms. Sulekha Beevi, C.S.**

There is no representation for the appellant. The matter had come up for final hearing on 03.05.2023 and the Bench had directed to issue notice to the appellant through Department. The same has been returned with the postal endorsement "*no such addressee*". It is presumed that the appellant is not interested in prosecuting the case. Appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(dictated and pronounced in court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI, C.S.)
Member (Judicial)

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